

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PATNA BENCH PATNA

Order Sheet

Application No. CCPA - 1 1998 in O.A - 309/96

Applicant (s) Shri Vijay Kr. Khatri Respondent (s) Sri. Arul Kr. Sr. Superintendent  
of P.O. Patna Division Patna  
Advocate for Applicant (s) Shri N. P. Sinha Advocate for Respondent (s) ...

Note of Registry

Orders of the Tribunal

This is an application of S. 17  
of the Contempt  
of Court Act,  
(1971). It is in  
prescribed form  
on one & paper  
book form. It is  
free from defect.  
It may be high  
for hearing  
along with O.A.  
before the bench  
on 7.1.98.

1  
7.3.98  
CM

List on 5.3.98 for hearing on CCPA.

V.N.  
(V.N. Mehrotra)  
Vice-Chairman

02/05/03.98 Shri N.P.Sinha, counsel for the applicant.  
Heard the learned counsel. Issue notice to  
the respondent to show cause as to why the proceeding  
of contempt be not initiated against him for  
non-compliance of the order dated 09.07.1997  
passed in O.A. 309/97 (vijay Kr. Khatri vrs.  
Union of India & Ors.). Respondent shall file their  
reply within four weeks from now. Requisites to  
be filed within a week.

List on 28.05.1998 for hearing on contempt.

SKJ  
06/05/98  
(L. R. K. Prasad)  
Member (A)

V.N.  
(V.N. Mehrotra)  
Vice-Chairman

S.O  
06/05/98

Requisition filed  
on 06/05/98

Notice issued  
to Respon. No. 1  
on 16/05/98  
on 09/05/98

3/28.5.98 Shri I.D. Prasad, counsel for the applicant

In this case notice has been issued to the respondents, but no reply has been received so far. Four weeks' time is allowed to file reply. Rejoinder, if any, be filed within two weeks thereafter. List on 26.8.98 for hearing on contempt matter.

SKS

*✓* (L.R.K. Prasad)  
Member (A)

*✓* (V.N. Mehrotra)  
Vice-Chairman

4./ 26.8.98. Shri I.D. Prasad, the counsel for the applicant.

Shri J.N. Pandey, the learned Sr. Standing Counsel states that Shri S.C. Dubey, the learned counsel will be appearing on behalf of the respondents in this case. He prays that some more time be allowed to the respondents to file reply. Allowed four weeks for the same. Rejoinder, if any, may be filed within three weeks thereafter. List it on 23.11.98 for hearing on CCPA.

/CBS/

*✓* (L.R.K. Prasad)  
Member (A)

*✓* (V.N. Mehrotra)  
Vice-chairman

5/23.11.1998

List it on 12.1.1998 for hearing on CCPA.

MPS.

*✓* (L.R.K. Prasad)  
Member (A)

6/12.01.99 Shri N.P. Sinha, counsel for the applicant.

No show cause reply has yet been filed. Four weeks further time is allowed for the same. Rejoinder may be filed within two weeks thereafter. List on 18.03.1999 for hearing on contempt.

SKJ

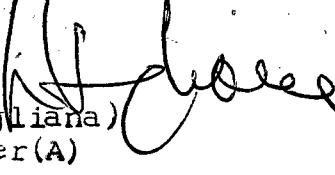
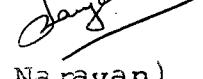
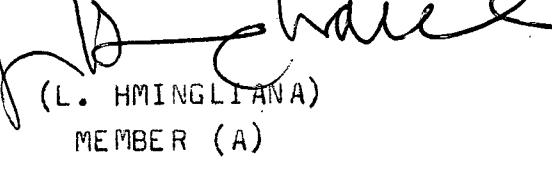
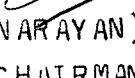
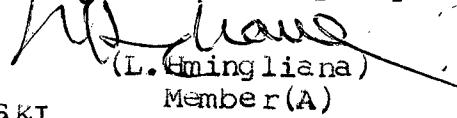
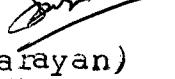
*✓* (Lakshman Jha)  
Member (J)

*✓* (L.R.K. Prasad)  
Member (A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PATNA BENCH PATNA

## Order Sheet

Application No. .... CC. P. A. 1/98 ..... 199 in .....

Note of Registry	Orders of the Tribunal
7/18.3.1999 MRS.	For want of time, let it be listed for hearing on 14.4.1999.  ( L.R. K. Prasad ) Member (A)   ( S. Narayan ) Vice-Chairman 
8/15.04.99	Shri N.P.Sinha, counsel for the applicant List it on 05.05.1999 for hearing on contempt.  ( L. Hmingliana ) SKJ Member (A)   ( S. Narayan ) Vice-Chairman 
9./ 5.5.99.	Shri I.D. Prasad, the counsel for the applicant.  Acknowledgement card of the registered post sent to the alleged contemner is not available on the record. In the circumstance, it is directed that the applicant should, this time, serve notice of the show cause by hand in the office of the alleged contemner. Let a copy of this order be made available to the applicant.  The matter be listed on 2.6.99 for hearing on contempt.  ( L. HMINGLIANA ) MEMBER (A)   ( S. NARAYAN ) VICE-CHAIRMAN 
28/5/99 Visits filed 28/5/99 Pardon filed 28/5/99 Recd notice 28/5/99 Pardon filed	10/02.06.99 Shri N.P.Sinha, counsel for the applicant Shri V.M.K.Sinha, SSC for the respondents The matter be listed on 03.06.1999 for hearing on contempt by way of last chance.  ( L. Hmingliana ) SKJ Member (A)   ( S. Narayan ) 

Show cause  
on behalf of  
Resp. filed  
on 3.6.99.

N. Topno

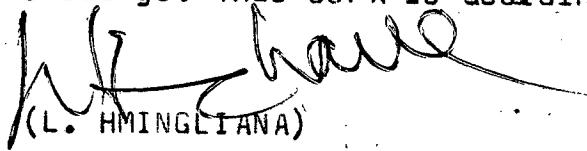
CCPA - 1/98

11. / 3.6.99.

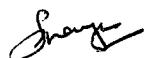
Shri N.P.Sinha, the counsel for the applicant.

Shri V.M.K. Sinha, Sr.Standing Counsel for the  
respondents.

Upon hearing the counsel appearing on either side and also on perusal of the records, we find that the order dated 9.7.97 passed in OA 309/96 has already been carried out as per Annexure R/3 appended to the show cause reply. That being as such, we accept the show cause reply. There appears no necessity to initiate contempt proceedings. This CCPA is accordingly disposed of.

  
(L. HMINGLIANA)

MEMBER (A)



(S. NARAYAN)  
VICE-CHAIRMAN